

* ITEM NO.7

COURT NO.8

SECTION IV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. 1/2015, I.A. 2/2015 & I.A. 3/2015 in Civil Appeal
1240/2005

No(s).

PHOOL PATTI AND ANR.

Appellant(s)

VERSUS

RAM SINGH(DEAD)THROUGH LRS. & ANR. Respondent(s)
(For direction and clarification of court's order dated 06.01.2015
and interim direction and exemption from filing O.T. and office
report)

Date : 13/05/2016 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE N.V. RAMANA

For Appellant(s)

Mr. Dhruv Mehta, Sr. Adv.
Ms. Akanksha Kaushik, Adv.
Ms. Shobha, Adv.

For Respondent(s)

Dr. Kailash Chand, Adv.
Mr. Ashok Kumar Sharma, Adv.
Mr. Umang Shankar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The interlocutory applications are dismissed as
withdrawn in terms of the signed order.

(Madhu Bala)
Court Master
(Signed order is placed on the file)

(Jaswinder Kaur)
Court Master

Signature Not Verified

Digitally signed by
Meenakshi Kohli
Date: 2016.05.14
13:09:49 IST
Reason:

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

INTERLOCUTORY APPLICATION NO. 1 TO 3 OF 2015
IN
CIVIL APPEAL NO. 1240 OF 2005

PHOOL PATTI AND ANR.

...APPELLANT(S)

VERSUS

RAM SINGH(DEAD)THROUGH LRS. & ANR.

...RESPONDENT(S)

O R D E R

Learned counsel for the appellants seeks liberty to withdraw the interlocutory applications. Liberty, as prayed for, is granted. The interlocutory applications are dismissed as withdrawn.

.....J.
[MADAN B. LOKUR]

NEW DELHI
13TH MAY, 2016

.....J.
[N.V. RAMANA]